

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(V)

R.A.NO. 222/93  
D.A.No. 1153/91

Date of order: 29.07.1993.

UNION OF INDIA

.....

PETITIONER

VERSUS

SH. AMRISH KUMAR & ORS.

.....

RESPONDENTS

CORAM:-

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE-CHAIRMAN

THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A)

FOR THE PETITIONER

: MS. JASVINDER KAUR

ORDER (ORAL)  
(delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.)

This Review Application has been filed on behalf of Union of India with the prayer that the judgement given by the Division Bench of this Tribunal comprising of Hon'ble Sh. P.K. Kartha, Vice-Chairman(as he then was) and one of us Hon'ble Sh. B.N. Dhoundiyal, Member(A) decided on 31.7.1991 in D.A.No.1153/91 may be reviewed. The only contention advanced in support of this application is that according to the Union of India another Bench of this Tribunal had rendered a contrary judgement in D.A.No.1536/91 on 27.2.1992.

We have gone through the contents of the R.A. in which we do not find even a whisper that the aforesaid judgement dated 27.2.91 was brought to the notice of the learned Members when they delivered the judgement which is sought to be reviewed. Moreover, on an examination of the two judgements, we find that on facts these two judgements stand on different footing. The judgement dated 27.2.92 is distinguishable.

No apparent error on the face of record exists.

The Review Application No.222/93 is rejected.

B.N.Dhundiyal  
(B.N. DHOUNDIYAL)  
MEMBER(A)

S.K.  
(S.K. DHAON)  
VICE CHAIRMAN

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